						Annexure 3								
		Name	of the Corporate Debtor:	Jaiprakash Associates L	imited; Dat	te of Commencement of	CIRP: 3rd June, 2024; Lis	t of Credito	ors as on 1	1th March,	2025			
			List o	f secured Financial Cred	itors (Othe	r than Financial creditors	s belonging to any class o	of creditors	)					
		Details o	of claim received	Details of claim admitted							Amount			
									% of	Amount	of any			
								Whether	voting	of	mutual			
				Amount of Claim	Nature of		Amount covered by	related		contigent	dues,	Amount of claim	Amount of claim under	
S.no	Name of Creditor	Date of receipt	Amount claimed	admitted	Claim	security interest	Guarantee	party?	CoC	claim	that may	not admitted	verification	if any
1	Asset Care & Reconstruction Enterprise Limited	17-06-2024	23,14,90,07,235.80	23,14,90,07,235.80	Loan	23,14,90,07,235.80	13,95,03,48,958.00	No	4.05%	-	-	-	-	
2	Asset Reconstruction Company (India) Limited	14-06-2024	3,31,77,60,302.00	3,31,77,60,302.00	Loan	3,31,77,60,302.00	3,31,77,60,302.00	No	0.58%	-	-	-	-	
3	Axis Bank Limited	15-06-2024	60,57,25,500.00	58,57,25,500.00	Loan	58,57,25,500.00	58,57,25,500.00	No	0.10%	-	-	2,00,00,000.00	-	
4	Bank of Baroda	14-06-2024	37,07,00,000.00	37,07,00,000.00		37,07,00,000.00	37,07,00,000.00	No	0.06%	-	-	-	-	
5	Bank of Maharashtra	15-06-2024	16,41,00,000.00	9,62,89,416.00	Loan	9,62,89,416.00	9,62,89,416.00	No	0.02%	-	-	6,78,10,584.00	-	
6	Canara Bank	15-06-2024	60,92,98,000.00	60,92,98,000.00	Loan	60,92,98,000.00	60,92,98,000.00	No	0.11%	-	-	-	-	
7	DBS Bank India Ltd	13-06-2024	29,04,98,405.00		Loan	29,04,98,405.00	-	No	0.05%	-	-	-	-	
8	ICICI Bank Limited	13-06-2024	2,27,64,00,342.46	2,19,34,00,342.46	Loan	2,19,34,00,342.46	2,19,34,00,342.46	No	0.38%	-	-	8,30,00,000.00	-	
9	IDBI Bank Ltd	13-06-2024	97,80,39,847.63	85,72,09,847.63	Loan	85,72,09,847.63	85,72,09,847.63	No	0.15%		-	12,08,30,000.00	-	
10	Indian Overseas Bank	14-06-2024	2,08,28,38,250.00	2,03,28,38,250.00	Loan	2,03,28,38,250.00	2,03,28,38,250.00	No	0.36%	-	-	5,00,00,000.00	-	
11	Jammu & Kashmir Bank Ltd	15-06-2024	17,01,75,549.00	17,01,75,549.00	Loan	17,01,75,549.00	17,01,75,549.00	No	0.03%	-	-	-	-	
12	National Asset Reconstruction Company Ltd (NARCL)	11-03-2025	4,83,65,77,75,341.71	4,82,81,62,75,342.20	Loan	4,82,81,62,75,342.20	3,17,81,96,03,483.78	No	84.43%	-	-	84,15,00,000.00	-	
13	Punjab and Sind Bank	15-06-2024	38,15,51,003.00	38,15,51,003.00	Loan	38,15,51,003.00	38,15,51,003.00	No	0.07%	-	-	-	-	
14	Punjab National Bank	15-06-2024	1,58,97,72,804.00	1,58,97,72,804.00	Loan	1,58,97,72,804.00	1,58,97,72,804.00	No	0.28%		-	-	-	
15	State Bank of India	18-06-2024	7,84,26,76,144.90	7,73,26,76,144.90	Loan	7,73,26,76,144.90	7,73,26,76,144.90	No	1.35%		-	11,00,00,000.00	-	
16	Union Bank of India (e - Corporation Bank)	15-06-2024	5,64,38,835.00	5,64,38,835.00	Loan	5,64,38,835.00	5,64,38,835.00	No	0.01%	-	-	-	-	
17	Yes Bank Limited	17-06-2024	54,76,00,000.00	54,76,00,000.00	Loan	54,76,00,000.00	54,76,00,000.00	No	0.10%	-	-	-	-	
	Total		5,28,09,03,57,560.50	5,26,79,72,16,976.99		5,26,79,72,16,976.99	3,52,31,13,88,435.77		92.12%	-	-	1,29,31,40,584.00	-	

Notes:

a. Admitted amount of the Financial creditors also includes claims admitted against fund based and non fund-based exposures both b. The 25 banks viz. State Bank of India, ICICI Bank Limited, IDBI Bank Limited, Axis Bank Limited, LC of India, Canara Bank, Bank of Maharashtra, IFCI Ltd, Punjab National Bank, UCO Bank, South Indian Bank, Punjab & Sind Bank, Jammu & Kashmir Bank, Small Industries Development Bank of India (SIDBI), Standard Chartered Bank, Karur Vysya Bank, EXIM Bank, Bank of India, Central Bank of India and SREI Equipment Taince Ltd have assigned their respective Fund Dased outshanding dues (excluding debt towards Corporate Boards of UPC) for Corporate Debtor of INR 40,965.07 corres (amount admitted by PE) to National Asset Reconstruction Company Limited (INRCL) vide dead of assignent dated March 11, 2023. The said transaction of assignment of debt by assignor banks in favour of NARCL has been taken on record provisionally and same is subject to verification upon analysis/review of the additional documents and confirmation received from all the respective social Dascettive assignment.

c. As per Clause 2.1.2 read with Clause 2.3 of the Deed of Assignment dated March 11, 2025 the above mentioned assignors have assigned only Fund based debt to NARCL. Further, as per Clause 2.3.3. of Deed of Assignment dated March 11, 2025 the assig continue to hold the Uncrystallized Non Fund based debt are crystallized. ore chall

d. Amount not admitted includes INR 84.15 Cr which has been recovered by ICICI Bank towards the o/s due prior to assignemnet of debt to NARCL through monetization of third party assets. a. The amount of admitted incides the amount claimed by Bank of Baroda, Punjab S and Bank, Punjab National Bank and South Indian Bank against incident their exposures in XCLB. Based on a perusal of the ICCL Admission Order and the aforesaid findings made therein, we note that the HonVab RCLT has held that the Master Restructioning Agreement dated 31 October 2017 entered into between JAL and Its lenders, has not been implemented. In view of the findings of the HonVab RCLT, the undersigned as the RP of JAL is unable to admit the claims filed by the Indense in the Indense of the Indings of the HonVab RCLT, the undersigned as the RP of JAL is unable to admit the claims filed by the Indense in the Indense of the Indings of the HonVab RCLT, the undersigned as the RP of JAL is unable to admit the Claims filed by the Indense in the Indense of the Indings of the HonVab RCLT, the undersigned as the RP of JAL is unable to admit the Claims filed by the Indense in the Indings of the HonVab RCLT, the undersigned as the RP of JAL is unable to admit the Claims filed by the Indense in the Indings of the HonVab RCLT, the undersigned as the RP of JAL is unable to admit the Claims filed by the Indense in the Indings of the HonVab RCLT, the undersigned as the RP of JAL is unable to admit the Claims filed by the Indings of the HonVab RCLT, the Undersigned as the RP of JAL is unable to admit the Claims filed by the Indings of the HonVab RCLT, the Undersigned as the RP of JAL is unable to admit the Claims filed by the Indings of the Indings of the HonVab RCLT, the Indicated as the RP of JAL is unable to admit the India Rate Again and India

Caums rise by the lenders in the corporate inservency resolution process of JAL Baganast the debt of JCLL. T. Ter Non Fund based amount admitted of the following banks has been reduced due to release of Bank Guarantee for JINR 45.17 Cr which was included in claim. (i) Axis Bank LLd - BG of amount JINR 2 Cr for Naitwar Mori Site (ii) State Bank of Jundia - BG of amount JINR 2 Cr for Lanco Testa HEP (iii) JCLT Bank - BG of amount JINR 4.60 Cr for Lanco Testa HEP and JINR 3.70 Cr for Chenab Valley Power Projects Limited (iv) DIB Bank - BG of amount JINR 4.60 Cr for Lonno betain the Power Project Junited, BG of amount JINR 3.57 Cr for Chenab Valley Power Projects Limited (iv) DIB Bank - BG of amount JINR 4.55 Cr for Chennab Valley Power Project Limited, BG of amount JINR 3.57 Cr for Chenab Valley Power Projects Limited (vi) Jank of Maharashtra - BG of amount JINR 5.57 for Narmada Hydra Electric Development Corporation Limited

g. JAL had pledged 28 09 66 000 shares (74% of share capital of BJCL) held by JAL in BJCL in favour of Yes Bank Limited, which exposure of Yes Bank Limited was assigned by it to Asset Care Reconstruction Enterprise Limited (\* ACRE has invoked the said pledge over the shares JAL has challenged the invocation of the pledge in a suit before the Hon'ble Delhi High Cort, which currently remains sub judice